

ABSTRACT

Disaster Management Act, 2005 - COVID-19 - Infection prevention and control - Lockdown continued upto 15.11.2021 - Certain relaxation - Notification - Issued.

Revenue and Disaster Management [D.M.IV] Department

G.O.(Ms) No.688

Dated: 28.10.2021 பிலவ வருடம், ஐப்பசி 11, திருவள்ளுவர் ஆண்டு 2052.

Read:

- Ministry of Home Affairs, Government of India Order No.40-3/2020-DM-1(A), dated 25.03.2020.
- 2. G.O.(Ms)No.172, Revenue and Disaster Management (D.M-II) Department, dated 25.03.2020 and addendums issued thereon.
- Ministry of Home Affairs, Government of India Order No.40-3/2020-DM-1(A), dated 28.09.2021.
- 4. G.O.(Ms).No.658, Revenue and Disaster Management (DM-IV), Department, dated 20.10.2021.
- Hon'ble Chief Minister's Press Release No.931, dated:23.10.2021.
- From the Additional Chief Secretary/ Commissioner of Revenue Administration Lr.No.OC-I/563/2020, dated:23.10.2021.

ORDER:

NOTIFICATION

WHEREAS on considering the prevailing Covid-19 pandemic scenario and as per the directives of Government of India, Ministry of Home Affairs, State-wide lockdown/restrictions was enforced throughout the State with effect from 4.00 A.M. of 10.05.2021 to 31.10.2021, in order to control the spread of COVID-19.

- 2. The Hon'ble Chief Minister has conducted review meeting with officers to evaluate the Corona prevention activities, Spread of corona virus in neighbouring states, measures to be taken to control the spread of Corona infection and expedite the vaccination.
- 3. Now, based on the above review meeting, under Disaster Management Act, 2005 the Government hereby order to extend the

restriction from 31.10.2021 to 15.11.2021 with certain relaxation as follows:-

The following activities are permitted with effect from 23.10.2021.

- > To avoid overcrowding, the time restriction for all Shops, Hotels and Bakeries to operate till 11.00 P.M is relaxed.
- All Indoor/Outdoor game stadia for training and conduct of sports (for both contact and non-contact sports) are permitted. Swimming pools are also permitted for therapeutic purposes.

The following activities are permitted with effect from 01.11.2021.

- Classes from 1st to 8th standards will be permitted to be conducted on rotational basis in schools.
- Cinema theatres will be permitted to function with cent per cent viewers by following Standard Operating Procedure.
- > All cultural events will be permitted in the auditorium by following the Standard Operating Procedure.
- In addition to the bars that were already permitted, the standalone bars will also be permitted.
- Intra/Inter District and Interstate (except Kerela) public transport with or without air-conditioning will be permitted with cent per cent seating capacity.
- Government Training Institute/Centres like Anna Institute of Management, SIRD, Bhavani Sagar Training Institutes etc., will be permitted with cent per cent trainees.
- All type of film shootings will be permitted with required workers / artists by following Standard Operating Procedure. All participants should be vaccinated.

All activities, which are presently allowed, shall continue to be permitted with existing restrictions.

Public gatherings in religious consecrations and political congregation, which are already prohibited, will continue to be prohibited.

Those who are above the age of 18 and have not taken 1^{st} or 2^{nd} dose of vaccination, are requested to be vaccinated in order to prevent spread of Corona.

General

- i) The following important Standard Operating Procedures shall be strictly adhered to all the shops and places of Public gathering:-
 - Shops shall have mandatory hand hygiene (hand sanitizer with dispenser), Thermal screening at the entrance.

- Management shall ensure that the workers and customers wear face masks compulsorily.
- All shops and establishments shall ensure that the doors and windows are kept open for cross ventilation. In order to ensure social distancing norms, more number of persons shall not be allowed at a time inside the shops.
- Specific markings with sufficient distance may be made at the entrance of the shops to manage the general public standing in the queue.
- Action will be taken against the commercial/other organizations which violate the above guidelines and prescribed limit of customers.
- ii) 'Test-Track-Treat-Vaccination-Covid-19 appropriate behaviour' principle shall be strictly adhered to.
- iii) In order to contain the spread of Covid-19, the Containment Zones shall be demarcated upto Micro Level and the containment measures including vaccination to the people in this area shall be initiated by the District Collectors and the Local Bodies as per the Standard Operating Procedures.
- iv) Within the demarcated Containment Zones, containment measures shall be scrupulously followed, as under:
 - Only essential activities shall be allowed in the Containment Zones. No activity, except medical emergencies and supply of essential goods and services shall be permitted.
 - There shall be intensive house-to-house surveillance by surveillance teams formed for the purpose.
- Public are requested to take vaccine in vaccination camps conducted by the District Administration, Greater Chennai Corporation, local bodies and Public Health Department.
- 5. The public are requested to be careful and avoid moving to crowded places and to wear face mask and maintain social distance without fail during the upcoming festival season by following preventive measures. All commercial establishment are also requested to follow the preventive measure without any lapses.
- 6. The Commissioner, Greater Chennai Corporation/ District Collectors and Commissioners of Police/ Superintendents of Police concerned shall take all necessary measures for the strict enforcement of National Directives for Covid-19 management viz., wearing of face masks, hand hygiene and social distancing, screening & hygiene, frequent sanitization of entire workplace etc., and adherence of the Standard Operating Procedures issued for the permitted activities. The Commissioner, Greater Chennai Corporation/ District Collectors concerned may initiate penal action for imposing fines on persons violating the National Directives.

7. Any person violating these measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Section 188 of the IPC, and other legal provisions as applicable.

(By Order of the Governor)

V.IRAI ANBU CHIEF SECRETARY TO GOVERNMENT

To

All Additional Chief Secretaries,

Principal Secretaries and Secretaries to Government,

Secretariat, Chennai-9.

The Commissioner, Greater Chennai Corporation, Chennai.

All District Collectors.

All Commissioner of Corporations.

The Director General of Police, Chennai-4.

All Commissioner of Police.

All District Superintendent of Police.

The Works Manager, Government Central Press, Chennai-1.

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The Additional Chief Secretary/

Commissioner of Revenue Administration, Chepauk, Chennai-5.

All District Judges/District Magistrates.

The Registrar General, High Court of Madras, Chennai-104.

The Registrar, Madurai Bench of Madras High Court, Madurai.

All Constitutional / Statutory Bodies including All State Corporation,

Local Bodies, Boards, Universities, Commissions, Companies, Institutions, Societies, etc.

The Accountant General, Chennai-18.

The Commissioner of Treasuries and Accounts, Chennai-35.

All Pay and Accounts Officers / District Treasury Officers.

Copy to:

The Hon'ble Chief Minister Office, Chennai-9.

The Special PA to Hon'ble Minister for Revenue and Disaster Management, Chennai-09.

The Private Secretary to Chief Secretary to Government, Chennai-9. Stock File / Spare copy.

//Forwarded By Order//

Section Officer